

(b) whether this District has been included in the programme of rural electrification for the Fourth Plan and if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). The electrification of 50 villages and energisation of 2000 irrigation pumpsets in the District of Bahraich (U. P.) has been included in the programme of rural electrification to be financed from the State Plan outlays during the Fourth Plan. In addition the Uttar Pradesh State Electricity Board have submitted a rural electrification scheme for sanction by the Rural Electrification Corporation for electrification of 71 villages and energisation of 480 pumpsets in the district of Bahraich. This scheme is under examination.

Broad gauge line between Maliya and Jamnagar

4006. SHRI JADEJA : Will the Minister of RAILWAYS be pleased to state :

(a) whether any decision has been taken to lay a broad gauge line between Maliya and Jamnagar in addition to the existing metre gauge line; and

(b) if so, the time when the work is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) Does not arise.

Loan Advanced by Rural Electrification Corporation to Gujarat

4007. SHRI JADEJA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Rural Electrification Corporation has advanced any loan to Gujarat State during 1970-71; and

(b) if so, the amount of loan given ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). The Rural Electrification Corporation has so far sanctioned Rs. 520.28 lakhs for rural electrification schemes in Gujarat State. The sanctioned amount is to be disbursed according to a phased programme of implementation. In the year 1970-71, a sum of Rs. 172.23 lakhs was disbursed.

Setting up of Collegium of Lawyers in Supreme Court and other Courts

4008. SHRI D. K. PANDA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether during the time of Shri A. K. Sen as Law Minister, there was a proposal to set up a Collegium of Lawyers in the Supreme Court and other Courts of India; and

(b) if so, the fate of that proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) and (b). No proposal to establish a Collegium of Lawyers as such has been considered by Government. But proposals to give greater autonomy to the Bar Councils and to establish an All India Bar Council were considered from time to time, as a result of which the Advocates Act, 1971 was enacted.

Restrictions on activities of Unions in North-East Frontier Railway

4009. SHRI M. KATHAMUTHU : Will the Minister of RAILWAYS be pleased to state :

(a) whether normal democratic and constitutional trade union activities are prohibited in the headquarters and other important Centres in North-East Frontier Railway ever since the 1968 token strike ; and

(b) if so, the reasons for extending these prohibitory orders ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Legitimate Trade Union activities of Railway employees at any place on Northeast Frontier Railway have not been prohibited.

(b) Does not arise.